

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V due for 10.07.2008 but actually held on 17.07.2008

The Meeting No. 15/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) which was due for 10.07.2008 but actually held on 17.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. Naresh Kumar, Assistant Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 15/84-ALC3/2008 **MEETING DATE** : 10.07.2008

Online cases.

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1	Case No.:1/5/84-ALC3/2008	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281 14.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.			

2	Case No.:2/5/84-ALC3/2008	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00072/AM09/	RLA File :04/24/040/00073/AM05/	Lic.No/Date:0410058288 14.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.			

3	Case No.:3/5/84-ALC3/2008	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00073/AM09/	RLA File :04/24/040/00074/AM05/	Lic.No/Date:0410058290 14.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on			

21.08.2008.

4	Case No.:4/5/84-ALC3/2008	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00074/AM09/	RLA File :04/24/040/00084/AM05/	Lic.No/Date:0410058443 16.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.			

5	Case No.:5/5/84-ALC3/2008	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00075/AM09/	RLA File :04/24/040/00085/AM05/	Lic.No/Date:0410058444 16.06.2004	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.			

	Case No.:6/5/84-ALC3/2008	Party Name:NIYAZ APPARELS	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00076/AM09/	RLA File :04/24/040/00080/AM05/	Lic.No/Date:0410058844 24.06.2004	Defer Date: 21.08.2008

6

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

7

Case No.:7/5/84-ALC3/2008

Party Name:NIYAZ APPARELS

Meet No/Date:15/84-ALC3/2008
10.07.2008

Status:
Deferred

HQ File :01/84/050/00077/AM09/

RLA File :04/24/040/00083/AM05/

Lic.No/Date:0410059052
29.06.2004

Defer Date:
21.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

8

Case No.:8/5/84-ALC3/2008

Party Name:NIYAZ APPARELS

Meet No/Date:15/84-ALC3/2008
10.07.2008

Status:
Deferred

HQ File :01/84/050/00078/AM09/

RLA File :04/24/040/00106/AM05/

Lic.No/Date:0410060366
21.07.2004

Defer Date:
21.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.

9	Case No.:22/5/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00092/AM09/	RLA File :35/24/040/00064/AM07/	Lic.No/Date:3510020622 14.03.2007	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 21.08.2008.			

10	Case No.:561/24/83-ALC1/2007	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
	HQ File :01/83/050/00229/AM08/	RLA File :02/24/040/00026/AM08/	Lic.No/Date:0210100455 01.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import/export items against the A/A in question fall under the purview of DES-IV Section (NC-IV). However it has been observed that ITC (HS) code of export product given therein has been mentioned incorrect i.e 42515005 . In view of this Committee decided to transfer the case to DES-IV Section under intimation to the firm.			

11	Case No.:612/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
	HQ File :01/83/050/00363/AM08/	RLA File :02/24/040/00032/AM08/	Lic.No/Date:0210100890 18.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with			

8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.:795/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
	HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

13	Case No.:796/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm was also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:8/8/84-ALC3/2008	Party Name:SHILPA LEATHERS	Meet No/Date:15/84-ALC3/2008	Status:
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14			10.07.2008	Deferred
	HQ File :01/84/050/00109/AM09/	RLA File :07/24/040/00848/AM08/	Lic.No/Date:0710056640 27.03.2008	Defer Date: 31.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier relevant file of the firm wherein norms have been fixed for similar items and if not fixed refer the case to DC (MSME) for their comments. It was therefore decided to defer the case for re-listing on 31.07.2008.			

15	Case No.:12/8/84-ALC3/2008	Party Name:TECHNO FLEX INDUSTRIES,	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status : Rejected
	HQ File :01/84/050/00113/AM09/	RLA File :07/24/040/00027/AM09/	Lic.No/Date:0710057150 25.04.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to reject the case. RLA may take suitable consequential action accordingly.			

16	Case No.:3/10/84-ALC3/2008	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status : Deferred
	HQ File :01/84/050/00126/AM09/	RLA File :06/24/040/00006/AM09/	Lic.No/Date:0610013344 07.05.2008	Defer Date:07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A as well as firm to send the same and defer the case for re-listing on 07.08.2008.			

	Case No.:6/10/84-ALC3/2008	Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status : Deferred
	HO File :01/84/050/00129/AM09/	RLA File :32/21/040/00023/AM09/	Lic.No/Date:3210037801	Defer Date:

17			09.05.2008	31.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 31.07.2008.			

18	Case No.:14/10/84-ALC3/2008	Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00137/AM09/	RLA File :32/21/040/00028/AM09/	Lic.No/Date:3210037883 29.05.2008	Defer Date: 31.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 31.07.2008.			

19

Case No.:1/15/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved	
HQ File :01/84/050/00174/AM09/	RLA File :05/24/040/00180/AM09/	Lic.No/Date:0510222810 26.06.2008		
The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below:-				
S. No	Export Product	Export Qty.	Import item	Qty. allowed.
1	Girls dress made of 70% cotton 30% silk fabric, GSM-51+/-10% (Style No.	7000 Pcs	70% cotton 30% silk fabric, GSM-51+/-10%	12600 Sq mtrs.

	MS IMP003)			
2	Ladies Camisole made of 97% polyester 3% spandex fabric, GSM-97+/-10% (Style No. 00226107)	14280 Pcs	97% polyester 3% spandex fabric, GSM-97+/-10%	16422 Sq mtrs.
<p>The GSM should match in both import & export.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

20	Case No.:2/15/84-ALC3/2008	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00175/AM09/	RLA File :04/24/040/00081/AM09/	Lic.No/Date:0410096808 26.06.2008	Defer Date:07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to await the same and defer the case for re-listing on 07.08.2008.			

21	Case No.:3/15/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00176/AM09/	RLA File :35/24/040/00022/AM09/	Lic.No/Date:3510024087 27.06.2008	Defer Date:07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their			

examination and comments and defer the case for re-listing on 07.08.2008.

22	Case No.:4/15/84-ALC3/2008	Party Name:CHELSEA MILLS	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	Defer Date:07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 07.08.2008.			

23	Case No.:5/15/84-ALC3/2008	Party Name:FASHION ACCESSORIES	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
	HQ File :01/84/050/00178/AM09/	RLA File :05/24/040/00182/AM09/	Lic.No/Date:0510222993 27.06.2008	Defer Date:07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 07.08.2008.			

	Case No.:6/15/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Approved
	HQ File :01/84/050/00179/AM09/	RLA File :02/24/040/00088/AM09/	Lic.No/Date:0210114290 30.06.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of			

24

technical authorities present in the meeting decided to ratify the Advance authorization issued in this on repeat basis as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Grey/dyed finished modacrylic blended fabrics containing modacrylic and cotton modacrylic 1440 Kgs cotton 912 Kgs and other i.e antistatic, aramid, PA 48 Kgs.	2400 Kgs	1) Acrylic fibre modacrylic staple fibre upto 3 DN. 2) Raw cotton	1) 1526.4 Kgs. 2) 1212 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

25

Case No.:7/15/84-ALC3/2008	Party Name:EAST END SILKS (P) LIMITED	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Deferred
HQ File :01/84/050/00180/AM09/	RLA File :02/24/040/00046/AM09/	Lic.No/Date:0210114297 30.06.2008	Defer Date:07.08.2008
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> (i) Exact function of Tergosilk B in the export product; (ii) Qty. of raw material sought for import; (iii) Detail specification of both import items alongwith calculation sheet. <p>The case stands deferred for re-listing on 07.08.2008.</p>			

Case No.:8/15/84-ALC3/2008

Party Name:SHAHI EXPORTS PVT. LTD

Meet No/Date:15/84-ALC3/2008

Status:

26			10.07.2008	Deferred
	HQ File :01/84/050/00181/AM09/	RLA File :05/24/040/00224/AM09/	Lic.No/Date:0510223091 01.07.2008	Defer Date: 07.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to await the same and defer the case for re-listing on 07.08.2008.			

27	Case No.:9/15/84-ALC3/2008	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
	HQ File :01/84/050/00182/AM09/	RLA File :05/24/040/00226/AM09/	Lic.No/Date:0510223313 03.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import/export items against the A/A in question fall under the purview of DES-VII Section (NC-VII). In view of this Committee decided to transfer the case to DES-VII Section under intimation to the firm.			

28	Case No.:10/15/84-ALC3/2008	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:15/84-ALC3/2008 10.07.2008	Status: Transferred
	HQ File :01/84/050/00183/AM09/	RLA File :05/24/040/00227/AM09/	Lic.No/Date:0510223314 03.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import/export items against the A/A in question fall under the purview of DES-VII Section (NC-VII). In view			

of this Committee decided to transfer the case to DES-VII Section under intimation to the firm.

Manual cases

Case No.211	M/s RR Leather Products Pvt. Ltd., Chennai
NC15/09 dt. 10.07.2008	F.No. 01/84/50/183/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410091297 dt. 03.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/91/2007-08/Hosy. dated 23.05.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Men's woolen jacket made of 100% polyester fabric, GSM –192+/-10% (Style No. 3424051B)	100% polyester fabric, GSM – 192+/-10%	2.76 Sq.Mtrs./Pcs.
	100% polyester fabric for body lining.	1.33 Sq.Mtrs./Pcs.
	100% polyester fabric for sleeve lining.	0.84 Sq.Mtrs./Pcs.
	Non-woven Interlining fusible 100% Polyester,	0.95 Sq.Mtrs./Pcs.
	100% Polyester Tape, Width 1”	3.12 Mtrs./Pcs.
	Metal Zippers	Net to net
	100% Rayon Embroidery Thread.	32 Mtrs.

	100% Polyester Sewing Thread	485 Mtrs.
	Poly Bags (46" MR-MH-20-540/55X1150)	Net to net.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.212	M/s Modelama Exports Ltd.
NC15/09 dt. 10.07.2008	F.No. 01/84/162/136/AM-09/DES-V
Modification of input output norms under annual Advance Licence No. 0510195470 dt. 01.12.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per firm's letter dated 03.06.2008 they have sought for modification of input output norms. The Committee opined that the proposal for modification of SION is considered on the basis of Industry data of last three years of 4-5 different firms received from concerned Export Promotion Council. In view of this Committee observed that there is a procedural lapse on the part of applicant firm for processing their proposal for modification of SION. Hence, it was decided to reject the case.

Firm may be informed accordingly.

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